HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY ,THE ELEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 995 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 28/03/2024 in the W P No 21596 of 2023. on the file of the High Court.

Between:

Sri Venugopala and Seetha Ramachandra Swamy Temple, Huzurnagar Village and Mandal, Suryapet District.

...APPELLANT/RESPONDENT NO.4

AND

1. Naragirinadhuni Ranga Bhattacharyulu, S/o. Raghavacharyulu, Aged about 44 years, Archakas to Sri Venugopala and Seetha Ramachandra Swamy. Temple Huzurnagar V and M Suryapet District.
2. Naragirinadhuni Bhaskara Charyulu, S/o. Seetharama Charyulu aged about. 45 years Archakas to Sri Venugopala and Seetha Ramachandra Swamy Temple Huzurnagar V and M Suryapet District.
3. Naragirinadhuni Murali Krishnama Charyulu, S/o. Ramakrishnama Charyulu aged about. 37 yearsAll are Archakas to Sri Venugopala and Seetha Ramachandra Swamy Temple Huzurnagar V and M Suryapet District.

.....RESPONDENTS/PETITIONERS

4. State of Telangana, Revenue Endowments Department Secretariat Hyderabad Rep.by its Principal Secretary.
5. The Commissioner of Endowments, Telangana State Boggulakunta Tilak Road Abids Hyderabad.
6. The Assistant Commissioner of Endowments, Suryapet District.

...RESPONDENTS/RESPONDENTS
(R4toR6 are proforma parties)

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the orders passed by the Hon'ble Single Judge in W.P. No. 21596 of 2023, Dt. 28.03.2024

Counsel for the Appellant: SRI. J. R. MONOHAR RAO (SC FOR ENDOWMENTS)

Counsel for the Respondent Nos. 1to3: SRI M. VIDYASAGAR

Counsel for the Respondent Nos. 4to6: GP FOR ENDOWMENTS

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.995 of 2024

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri J.R.Manohar Rao, learned Standing Counsel for Endowments, for the appellant and Sri M.Vidyasagar, learned counsel for respondent Nos.1 to 3.

2. Learned counsel for the appellant submits that the learned Single Judge has committed an error in not deciding the question relating to the land of the appellant/Temple.

3. Learned counsel for respondent Nos.1 to 3 on the other side submits that the only claim before the learned Single Judge was regarding stoppage of payment of salary to the respondent Nos.1 to 3/writ petitioners, who were working with the Temple. The salary is being paid by the Government through grant-in-aid.

4. We have examined the relief claimed in the writ petition and the order of the learned Single Judge.

5. Since the claim of respondent Nos.1 to 3/writ petitioners was relating to the payment of salary, the learned single Judge has rightly examined the matter from that point of view and opined that the respondent Nos.1 to 3/writ petitioners are entitled to get salary for the services rendered by them. It goes without saying that if the services are extracted from the employees, the employer cannot deprive them from the benefit of salary. So far the grievance mentioned by the appellant relating to the land, it was not subject matter of adjudication before the writ court and therefore, at the writ appellate stage, there is no occasion for this Court to enter into that arena.

6. Accordingly, the writ appeal is **disposed of** by reserving liberty to the appellant to avail appropriate remedy. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- K. SAILESHI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Revenue Endowments Department Secretariat Hyderabad
2. The Commissioner of Endowments, Telangana State Boggulakunta Tilak Road Abids Hyderabad.
3. The Assistant Commissioner of Endowments, Suryapet District.
4. Two CCs to GP FOR ENDOWMENTS, High Court for the State of Telangana, at Hyderabad [OUT]
5. One CC to SRI. J. R. MONOHAR RAO (SC FOR ENDOWMENTS) [OPUC]
6. One CC to SRI. M. VIDYASAGAR, Advocate [OPUC]
7. Two CD Copies

B M
GJP

HIGH COURT

DATED:11/02/2025

JUDGMENT

WA.No.995 of 2024



DISPOSING OF THE WRIT APPEAL WITHOUT COSTS

11
GJs
18/3/25